

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 164/TT/2016**

Subject : Determination of tariff of 2014-19 tariff period of assets under the "Transmission System for Phase-I Generation Projects in Orissa Part-C" in Western Region

Date of Hearing : 11.11.2016

Coram: Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 14 others

Parties present: Shri S. K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for 2014-19 tariff period for six assets covered in the "Transmission System for Phase-I Generation Projects in Orissa Part-C" in Western Region. The assets were commissioned during the 2009-14 period and the tariff for the instant assets were allowed vide orders dated 18.4.2016 and 14.3.2016 in Petition Nos. 44/TT/2014 and 301/TT/2013 respectively.

2. The Commission observed that the instant assets were commissioned during the 2009-14 tariff period and the "cut-off date" for the instant assets is during the 2014-19 period. The initial spares discharged upto 31.3.2014, which was within the norms specified in the 2009-14 Tariff Regulations and same was considered while allowing tariff for the 2009-14 tariff period. The petitioner has claimed initial spares discharged during the 2014-19 period. By considering capital cost upto "cut-off date", the total initial spares worked out exceeds the ceiling limit specified in the 2009 Tariff Regulations. The excess initial spares are to be adjusted in the capital cost as on COD while approving tariff. Therefore, capital cost as on COD and consequently, capital cost as on 31.3.2014 will undergo change.

3. The Commission directed the petitioner to work out the capital cost as on 31.3.2014 by adjusting the excess initial spares in the capital cost as on COD and file the tariff forms for truing up the tariff of 2009-14 period by 21.11.2016 and the parties to complete the pleadings by 28.11.2016. The Commission further observed



that no extension of time will be granted and in case no information is received, the matter will be decided on the basis of the information already on record.

4. Subject to the above, the Commission reserved the order in the petition

By order of the Commission

sd/-  
V. Sreenivas  
Dy. Chief (Law)

